

allowance in respect of Journalists and non-journalists employees of Newspaper establishments and News agencies and making suitable recommendation to Government.

**Demolition of historic Kotwali in Chandni Chowk, Delhi**

1124. SHRI SANTOSH BAGRODIA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether ANTACH has appealed to the Government to stop demolition of the historic Kotwali in Chandni Chowk for construction of a tourist inn ; and

(b) if so, the details thereof ?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARRAN) : (a) and (b) The information is being collected and will be laid on the Table of the Sabha in due course.

**Legal cases pending for and against NCCF.**

1125. SHRI MOHINDER SINGH LATHER : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) the total number of legal cases pertaining to business transactions pending in various courts in the country for and against NCCF for the last three years stating the value involved in each case and the period of pendency ;

(b) the amount of fee paid to each counsels engaged in each case indicating their names/addresses stating the procedure adopted in selecting the Counsels ; and

(c) what is the Competent Authority in the finalisation of the appointment of Counsels in each case ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL) : (a) to (c) The information is being collected and will be laid on the Table of the House.

**Loss to Bombay branch of NCCF.**

1126. SHRI MOHINDER SINGH LATHER : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to refer to reply to Unstarred Question No. 2987 given in the Rajya Sabha on 19th August, 1988 and state :

(a) whether any disciplinary action has since been taken against the officers

found guilty in the said purchases ; and

(b) if not, by when Government would take the final decision ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL) : (a) and (b) An administrative warning has been issued to the then Dy. Manager (Grocery) of the Regional Office, Bombay for certain procedural lapses. As regards the officer then in charge of Akola Depot, the NCCF has, meanwhile, terminated his services for administrative reasons, with effect from 15-5-89.

**Recovery of unpaid amount from Shahdara Consumer Cooperative**

1127. SHRI ISH DUTT YADAV : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to refer to reply to Unstarred Question No. 2298 given in the Rajya Sabha on 13th May, 1988 and state :

(a) what action has been taken to recover the unpaid dues of NCCF along with interest thereon from Shahdara Consumers Federation ; and

(b) who are the Officers responsible for this lapse and what disciplinary action has been taken against them ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL) : (a) The arbitration case filed by NCCF before the Registrar of Co-operative Societies, Delhi is still continuing.

(b) The officers responsible for the lapse were the then Branch Manager and Asstt. Manager, Kanpur Branch of NCCF. The CBI to whom the case was referred, had recommended departmental action against both the officials. The Branch Manager, who was on deputation from the U.P. Government, had by that time been repatriated to the State Government. The NCCF had, therefore, requested the State Government to take appropriate action against him. The services of the Asstt. Manager involved in the case were terminated by the NCCF in October 1987, after completing the departmental enquiries.